

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ALCOCK ASHDOWN (GUJARAT) LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ALCOCK ASHDOWN (GUJARAT) LIMITED
2.	Date of incorporation of corporate debtor	05/09/1994
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999GJ1994SGC022952
5.	Address of the registered office and principal office (if any) of corporate debtor	Old Port, BHAVNAGAR Bhavnagar Gujarat- 364001 India
6.	Insolvency commencement date in respect of corporate debtor	08/03/2021 (Certified copy received on 10 th March, 2021)
7.	Estimated date of closure of Insolvency Resolution Process	04/09/2021
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Name: Sunit Jagdishchandra Shah IP Reg. No.- IBBI/IPA-001/IP-P00471/2017-18/10814
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 303, 3 rd Floor, Abhijeet-1, Opp. Bhuj Mercantile Bank, Mithakhali Six Roads, Navrangpura, Ahmedabad-6 Email Id: sunit78@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 303, 3 rd Floor, Abhijeet-1, Opp. Bhuj Mercantile Bank, Mithakhali Six Roads, Navrangpura, Ahmedabad-6 Email Id: cirp.aagl@gmail.com
11.	Last date for submission of claims	22/03/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: www.ibbi.gov.in Physical Address: As per Point 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **ALCOCK ASHDOWN (GUJARAT) LIMITED** on **08/03/2021**.

The creditors of ALCOCK ASHDOWN (GUJARAT) LIMITED are hereby called upon to submit their claims with proof on or before 22/03/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (NA) shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 (NA) to act as Authorised representative of the class (NA) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10th March, 2021
Place: Ahmedabad



Sunit Jagdishchandra Shah
(Interim Resolution Professional)